

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**
- 4. Shri A.H. Jung, Member**

**IAs No.48/2004 and No.50/2004
In
Petition No. 40/2004**

In the matter of

Approval of tariff of Badarpur Thermal Power Station (705 MW) for the period from 1.4.2004 to 31.3.2009.

And in the matter of

Badarpur Thermal Power Station, New Delhi **.....Petitioner**

Vs

Delhi Transco Limited, New Delhi **.... Respondent**

The following were present:

1. Shri Rohit Singh, Advocate, DTL
2. Shri Sumeet Pushkaran, Advocate, DTL
3. Shri Prem Prakash, DTL
4. Shri V.K. Garg, DTL
5. Shri M.P. Aggarwal, DTL
6. Shri N.K. Joshi, DTL
7. Shri V.B.K. Jain, GM, NTPC
8. Shri Pranav Kapoor, NTPC
9. Shri I.J. Kapoor, NTPC

**ORDER
(DATE OF HEARING: 10.3.2005)**

IA No.48/2004

The application has been filed for approval of tariff in respect of Badarpur Thermal Power Station owned by the Central Government in Ministry of Power, for the period 1.4.2004 to 31.3.2009. The petition was originally filed by considering debt-

equity in the ratio of 70:30 based on the terms and conditions of tariff notified on 29.3.2004. During pendency of the application, the Commission has decided that in case of the stations already existing prior to 1.4.2004, debt-equity ratio considered by the Commission for fixation of tariff for the period ending 31.3.2004 would be considered for determination of tariff. In view of this decision, the petitioner has filed this IA to seek amendment of the original petition by considering debt-equity ratio of 50:50, as per the decision of Ministry of Power. The amended petition has already been filed along with the IA.

2. Heard the representatives of the parties present. Amendment of the petition is not opposed and is accordingly allowed. Amended petition be taken on record.

3. Learned counsel for the respondent seeks two weeks' time for filing of reply to the amended petition. Let the reply be filed by 28.3.2005 with an advance copy to the petitioner, who may file its rejoinder, if any, by 10.4.2005.

4. IA No.48/2004 gets disposed of.

IA No.50/2004

5. The Commission in its order dated 19.1.2005 had directed the respondent to place in position necessary metering and scheduling mechanism to enable full ABT application from 1.1.2005. A report on the subject was to be filed by the respondent by 15.12.2004. The respondent through this IA has prayed for extension of time to place metering system in position by 28.2.2005.

6. As the time prayed for has already expired, this IA has become infructuous. We direct that Badarpur Thermal Power Station shall be brought within the purview of ABT with effect from 1.4.2005.

7. IA No.50/2004 gets disposed of.

8. List the main petition on 21.4.2005.

Sd/-
(A.H. JUNG)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi, dated 10th March, 2005